

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**TUESDAY ,THE THIRD DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 4591 OF 2013

Between:

M/S Unitech Wireless (Tamilnadu) Pvt.Ltd., , Gumidelli Commercial Complex,
3rd Floor, Begumepet, Hyderabad -16 rep. by its Authorized signatory.

...PETITIONER

AND

Nizamabad Municipal Corporation Rep. by its Commissioner, NIZAMABAD
DISTRICT.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate Writ or order or direction particularly one in the natured Writ of Certiorari call for records in connection with and relating to impugned Notice No.TP/Advt/New/2012 dated 22.12.2012 and to quash the same

I.A. NO: 1 OF 2013(WPMP. NO: 5734 OF 2013)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend operation of the impugned Notice No.TP/Advt/New12012 dated 22.12.2012, pending disposal of the writ petition

**Counsel for the Petitioner: SRI. MOHAMMED ISLAMUDDIN ANSARI
Counsel for the Respondent:--**

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Writ Petition No.4591 of 2013

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Mohammed Islamuddin Ansari, learned counsel for the petitioner appears through video conference.

2. Learned counsel for the petitioner submits that the issue involved in this writ petition does not survive for consideration on account of efflux of time.

3. In view of aforesaid submission, the Writ Petition is dismissed as infructuous. No costs.

As a sequel, miscellaneous petitions, pending if any, stand closed.

//TRUE COPY//

SD/-N. SRIHARI
ASSISTANT REGISTRAR

SECTION OFFICER

To,

1. One CC to SRI. MOHAMMED ISLAMUDDIN ANSARI, Advocate [OPUC]
2. Two CD Copies

B M
GJP

V. A.

HIGH COURT

DATED:03/09/2024

ORDER

WP.No.4591 of 2013



DISMISSING THE WRIT PETITION AS INFRUCTUOUS
WITHOUT COSTS

④ VLV
26/9/24